

Tenure pool accommodation is earmarked all India services officers of LAIAS, IPS and Indian Forest Service Officers, in view of the fact that officers of these services come on posting to Delhi on a fixed tenure.

(c) A proposal to extend the scope of the tenure pool to officers of Central Services Working on central deputation is under examination.

[*English*]

Amendment to IAS Recruitment Rules

310. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a policy by revising the existing rules not to allow class I officers who have been appointed in allied services to appear for IAS/IFS/IPS etc. from this year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Dr. Ambedkar Awas Yojana

311. SHRI RAM NIHORE RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the time by which the construction and allotment under the 'Dr. Ambedkar Awas Yojana' of Delhi Development Authority is likely to be completed;

(b) whether all the housing units are

proposed to be constructed at one place on the Delhi border or at different places;

(c) whether the process of construction and allotment is likely to be completed by the proposed date; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). No separate houses are proposed to be constructed for allotment to the registrants of Ambedkar Awas Yojana. The scheme envisages allotment of 20,000 flats in different areas to the registrants as per quota fixed for Scheduled Caste/ Scheduled Tribes out of the flats which will be constructed under New Pattern Scheme, 1979.

All the 20,000 person registered/to be registered under this scheme are likely to be allotted flats by 1994-95.

[*English*]

Development of Fringe Areas around cities

312. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have considered the desirability of regulating the development of fringe areas around big cities; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Land and Town Planning activities are State subjects and hence laws to regulate development of fringe areas of big cities etc. are enacted by the State regulations. The State

Governments while taking up planning and development of big cities consider the issue of fringe areas also. Major steps taken by the State Governments are in the nature of formulation of Metropolitan Regional Development Plans, constitution of Metropolitan Development Authorities, etc.

Acceptance of Family Planning programmes by Beneficiaries of I.R.D.P. etc.

313. SHRIV. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have examined any proposal to confine the IRDP, DRDA, etc., schemes to only such persons who have accepted family planning programme; and

(b) if so, the details thereof and the decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise.

Quality of bulbs

315. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'Poor quality bulbs; whose baby' appearing in the *Time of India* dated January 31, 1992;

(b) if so, the reaction of the Government regarding the complaints of no guarantee of quality of bulbs having ISI marks and bulbs selling either without ISI marks or with an initiation seal of BIS; and

(c) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). Yes, Sir, the Government are aware of the news item. The Government, *vide* the "General Service Electric Lamps (Quality Control) Order, 1989" issued on 24th April, 1989 stipulated that BIS mark certification would be compulsory on Tungsten Filament General Service Electric Lamps. Any contravention of the provisions of this Order shall be punishable. BIS has an established procedure for investigating complaints relating to alleged poor quality of GLS Lamps carrying BIS certification for taking corrective and punitive actions as necessary. Whenever instances of spurious BIS mark as detected by BIS or brought to notice of BIS by enforcement agencies of the State Government and other agencies, appropriate action is initiated by BIS after due investigation. Further, the State Governments who enforce the said Quality Control Order, take appropriate action to prevent the sale of GLS Lamps not carrying the BIS certification mark.

[*Translation*]

Committees for Price Control

316. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of Committees constituted for price control and the name of the State where such committees have been constituted;

(b) the number of housewives included in each such Committee; and

(c) the criteria adopted for their selection?

THE MINISTER OF STATE IN THE